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Case Status : Search by Petitioner/Respondent

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Case Number	FIR Number	Party Name	Advocate Name
Case Code	Act	Case Type	

[Back](#)

SPECIAL COURT FOR ECONOMIC OFFENCES, BENGALURU

In The Court Of : PO SPL COURT FOR ECONOMIC OFFENCES

CNR Number : KABC090015302025

Case Number : P.C.R./0000320/2025

Date : 17-04-2026

THE SENIOR INTELLIGENCE OFFICER **Versus** HARSHAVARDINI RANYA

Daily Status

Business	Next Purpose	Next Hearing Date
<p>In compliance of the bail order dated: 20-05-2025, Advocate for the accused No.1 offered sureties along with declaration U/sec.441(A) of Cr.P.C, and surety by name Sri. Chikkairappa S/o Venkaashame, Aged about 39 years, R/at Kottampally, Chelur Hobli, Bagepalli Taluk, Chikkaballapura District, appeared before the court on behalf of accused No.1 and filed his surety affidavit along with the documents of the landed property bearing Sy.No.98/2, measuring 0.28 guntas situated at Kottampally village, Chelur Hobli, Bagepalli Taluk, Chikkaballapura District. Another surety by name Sri. Janardhan Singh S/o Late Raja Singh, Aged about 65 years, R/at Gejjaganahalli post, Biligere Hobli, Tayuru Gram Panchayath, Haaropura Village, Nanjangudu Taluk, Mysuru, appeared before the court on behalf of accused No.1 and filed his surety affidavit along with the documents of the landed property bearing Sy.No.79, measuring 0.31 guntas situated at Haaropura Village, Biligere Hobli, Nanjangudu Taluk, Mysuru. Perused the records, RTC, copy of the Mutation Register and copy Aadhar card and inquired the Sureties. Satisfied. Hence surety-ship of the aforesaid sureties stands accepted on behalf of accused No.1. Office is hereby directed to take bond from the sureties and issue intimation to Jail Authority to release accused No.1, if she is not required in any other case. Office shall also send the scanned copy of order to the Prison Authority by e-mail with direction to intimate the accused No.1, so also intimate Prison Authorities regarding the submissions of Complainant Agency as to invoking of provisions of COFEPOSA Act for information. Call on: 23-04-2026.</p>	CALL ON	23-04-2026

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Last Updated: **Apr 23, 2026**

